

(ख)	रक्षित पद	कार्य कर रहे
श्रेणी एक	3	1
श्रेणी दो	6	2
श्रेणी तीन	497	285

(ग) कुछ मामलों को छोड़कर, तरक्की दे कर भरे जाने वाले स्थानों के बारे में रक्षित स्थान रखने की बात नहीं आती। फिर भी छूआछूत के आधार पर किसी व्यक्ति को तरक्की से वंचित नहीं किया जाता। लेकिन जब रक्षित स्थानों पर नियुक्ति के लिए उर्ध्व-युक्त योग्यता-प्राप्त व्यक्ति उपलब्ध नहीं होते तो ऐसे स्थान इस विषय संबंधी भारत सरकार के अनुदेशों के अनुसार गैर-अनुसूचित जातियों के व्यक्तियों द्वारा भरे जाते हैं। कर्मचारी बीमा योजना निगम में भी इन अनुदेशों का पालन किया जाता है।

(घ) प्रश्न नहीं उठता।

#### IMPLEMENTATION OF COAL WAGE BOARD'S AWARD

3209. SHRI DEVEN SEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a strike notice has been served by the Young India Khandan Mazdoor Trade Union on Newton Chikly Collieries on the 15th January, 1968 demanding implementation of the Coal Wage Board's award on categorization and pay for Sundays' work etc.;

(b) whether it is also a fact that most of the old workers are being discharged on various pleas without any compensation and service conditions are being changed illegally for all; and

(c) if so, the steps which Government propose to take to protect the rights of workers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (:) Yes. The strike notice however is dated the 16th January, 1968.

(b) The field officers of the Central Industrial Relations Machinery are examining the matter.

(c) On receipt of the strike notice the dispute was taken up in conciliation by the Assistant Labour Commissioner (Central), Chhindwara. The conciliation proceeding have, however, ended in failure and the matter is under the active consideration of the Government.

#### STRIKE BY WORKERS OF KARNAL COOPERATIVE TRANSPORT SOCIETY

3210. SHRI M. R. SHARMA :  
SHRI K. N. PANDEY :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the transport workers employed by the Karnal Cooperative Transport Society and other two of its allies have gone on strike as a consequence of lock-out declared by the said societies paralysing the roadway communication completely; and

(b) if so, the steps which Government have taken to settle the dispute ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes, the workers went on strike from 8-2-68 to 23-2-68. There was no lock-out.

(b) At the intervention of the State Labour Department, a settlement between the parties was reached and signed on 23-2-68 and the strike was called off with effect from 24-2-68. The main issue regarding payment of dearness allowance has been referred to adjudication.

#### राष्ट्रीय व्यावहारिक आर्थिक अनुसंधान परिषद

3211. श्री महंत विग्विजय नाथ : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश में प्रक्षेत्रों के यन्त्रीकरण के सम्बन्ध में राष्ट्रीय व्यावहारिक आर्थिक अनुसंधान परिषद् द्वारा की गई सिफारिशों को ध्यान में रखते हुए सरकार